

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3381**

**TO BE ANSWERED ON THE 7TH AUGUST, 2018/ SHRAVANA 16, 1940 (SAKA)
CURFEWS IMPOSED IN DIFFERENT STATES**

3381. SHRI RAJU SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of curfews imposed during the last three years and the current year in different cities to maintain law and order in the country, city and State-wise;

(b) the reasons therefor;

(c) the number of casualties observed during the said curfews;

(d) the number of days the curfews were imposed in the said cities, State-wise;

(e) whether Central Security Forces were deployed during the said curfews; and

(f) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (f): 'Public Order' and 'Police' are State subjects as per the provisions of the Constitution. The responsibilities of maintaining law and order rest with the respective State Governments. There is no centralized data base regarding imposition of curfew in various parts of the country. Central Government deploys Central Armed police Forces in assistance of the State Police, as per requirement.
